Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 85 of 2011 &
I.A. Nos. 152, 153 of 2011

Dated : 2nd September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s Wardha Power Company Limited … Appellant(s)

Versus

Maharashtra State Transmission Company Limited & Ors. ….Respondent(s)

Counsel for the Appellant(s): **Mr. Sanjay Sen, Mr. Sunil Sharma &**
Ms. Shikha Ohri

Counsel for the Respondent(s): **Mr. M.Y Deshmukh with**
Mr. Deo (Rep.) for R.1

ORDER

We have heard the learned counsel for the parties. The learned counsel for the Appellant is directed to file his Written Submissions on or before 12.09.2011 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is directed to file the reply Written Submissions on or before 14.09.2011 after serving copy on the other side.

Post the matter on for reporting compliance and for further submissions, if any on ***15.09.2011.***

(V.J. Talwar) **(Justice M. KarpagaVinayagam)**
Technical Member **Chairperson**

TS/KS